

that agricultural land which has the single crop, not the double crop, is taken. I can establish this principle as is also being practised by saying that out of 381 SEZs, out of the total land which is being utilised, 82.3 per cent of the land is waste, barren, dry or industrial land, 15 per cent of the land is only the single crop land and 2.7 per cent of land is from the double crop. Therefore, more than 80 per cent of the land in all the SEZs, I am talking about 381 of them, come from barren land only. That is the principle with which SEZs will always be set up. Priority will be to obtain barren lands and not agricultural land. In exceptional circumstances agricultural land will be taken, it will only be the single crop lands, and those will be minimal.

श्री के.सी. त्यागी: सर, नोएडा में एसईजेड जो दिया गया था, वह फर्टाइल लैंड पर दिया गया था।... (व्यवधान)...

श्री सभापति: त्यागी जी, प्लीज।

SHRI DEVENDER GOUD T. : Thank you very much, Sir. One question is regarding the SEZs Act, 2005. After this Act came into being, how many SEZs have been deregularised?

SHRIMATI NIRMALA SITHARAMAN: Sir, as I said, it is an on going process. The number of denotified SEZs as of the year 2014-15 up to 31st December, 2014, is four. But annually, the answer also has this figure, the number which got denotified in 2008-09, is one, in 2009-10 is four, in 2010-11 is five. I am reading out from the answer which has already been provided. It is six in 2011-12. It is nine in 2012-13. It is seven in 2013-14. As of 31st December, 2014, it is four. That has already been attached with the answer.

Rising crimes against women in Delhi

*141. SHRI AHMED PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that crimes against women are steadily rising in Delhi;
- (b) if so, the number of crimes against women in Delhi during current year and during the last three years;
- (c) whether Government has any plans to set up CCTV cameras in Delhi for women safety; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (b) The number of cases of crimes against women registered in Delhi during the year 2012, 2013, 2014 and 2015 are as under: -

Crime Head	2012	2013	2014	2015 (up to 28.02.2015)
Rape (376 IPC)	706	1636	2166	291
Assault on women with intent to outrage her modesty (354 IPC)	727	3515	4322	662
Insult to the modesty of women (509 IPC)	214	916	1361	212
Kidnapping of women	2048	3286	3604	572
Abduction of women	162	323	423	79
498-A/406 IPC (Cruelty by Husband and in-laws)	2046	3045	3194	438
Dowry Death (304B)	134	144	153	19
Dowry Prohibition Act	15	15	13	1

(c) and (d) The project for installation of approximately 5200 CCTV cameras at 85 identified locations in public places in Delhi at a total cost of around ₹ 332.96 crore has already commenced.

श्री अहमद पटेल: सर, मेरे प्रश्न के उत्तर में उसके आंकड़े दिये गये हैं कि महिलाओं के विरुद्ध जो अपराध हो रहे हैं, उनकी संख्या 2012 में 6,052, 2013 में 12,880, 2014 में 15,226 और 2015 में सिर्फ दो महीने में 2,274 है। तो महिलाओं के विरुद्ध जो अपराध की संख्या है, वह कैपिटल में दिन-प्रतिदिन बढ़ती जा रही है। यह हम सब के लिए एक चिन्ता का विषय है। मैं मंत्री महोदय से यह जानना चाहूँगा कि इसे रोकने के लिए वे क्या करने जा रहे हैं?

सर, इसके साथ ही मैं एक दूसरा सप्लीमेंटरी क्वेश्चन पूछना चाहता हूँ कि 5,200 सीसीटीवी कैमरे लगाये गये हैं। तो उनमें से कितने काम कर रहे हैं और कितने बन्द हैं?

श्री किरन रिजिजु: सर, महिलाओं के खिलाफ जो भी केसेज सामने आते हैं, उनकी संख्या में जो बढ़ोतरी होती है, उनकी संख्या ज्यादा हुई है, यह बताने में किसी को खुशी नहीं होगी। बढ़ोतरी का जो मुख्य कारण है, जैसा मैंने कहा कि वह कारण बताकर हम खुश नहीं हैं। लेकिन हमने ऐसे प्रावधान रखे हैं कि अगर महिलाओं की ओर से कोई शिकायत आये, तो पुलिस अधिकारी को उसे

दर्ज करना ही है। अगर वह दर्ज नहीं होगी, तो उस पुलिस अधिकारी के खिलाफ भी कार्रवाई होगी। सीआरपीसी, आईपीसी और एविडेंस एक्ट के जितने भी प्रावधानों में हमने अमेंडमेंट किये हैं, यह सब सदस्यों को मालूम है। उनके बारे में मैं जिक्र नहीं करना चाहता हूँ। लेकिन जो सिस्टम में है, चाहे सीसीटीवी कैमरे का मामला हो या अन्य बहुत सारी जो व्यवस्थाएँ करनी हैं, जिन्हें मैं गिन कर बताऊँगा, इसमें 4 से 5 पेजेज हैं। जो जवाब में भी दिया गया है, उन सारे कामों को हम बहुत करीब से देख रहे हैं। खास करके दिल्ली, जो देश की राजधानी है, यहाँ registration of cases के नंबर बढ़े हैं, वे कैसे कम हों, उसके लिए हम लोग बिल्कुल चिंतित हैं और मैं इसका assurance देना चाहता हूँ कि इस पर हम लोग लगातार कदम उठाएँगे।

WRITTEN ANSWERS TO STARRED QUESTIONS

Special Police Cell for churches in Delhi

*142. SHRI RITABRATA BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a Special Police Cell for churches has been created in Delhi, if so, the details thereof;
- (b) whether Government plans to create such Cells for the places of religious worship of other minorities; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) No Special Police Cell for Churches has been created in Delhi. Suitable instructions have been given to Delhi Police to ensure enhanced deployment of forces around all religious places, intensive patrolling in vulnerable areas, installation of CCTV cameras etc.

Action plan to promote tourist spots

†*143. SHRI RAM NATH THAKUR: Will the Minister of TOURISM be pleased to state:

- (a) whether it is a fact that Government has chalked out an action plan to promote tourist spots;
- (b) if so, the State-wise details thereof; and
- (c) the tourist spot-wise details of the funds released to the State of Bihar under this action plan?

† Original notice of the question was received in Hindi.